

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 399/2003

DATE OF ORDER: 01.09.2003

Durgesh Prasad Meena son of Shri Ram Meena aged about 25 years,
C/o Shri J.P. Meena (CII) near Railway Post House, Sikar.
Aspirant for appointment on compassionate grounds?

.... Applicant

VERSUS

1. Union of India through General Manager, North Western Zone, North Western Railway, Jaipur?
2. Divisional Railway Manager, North-Western Railway, Jodhpur.
3. Sr. Divisional Personnel Officer (Establishment), North-Western Railway, Jodhpur.

.... Respondents.

Mr. C.B. Sharma, Counsel for the applicant?

CORAM:

Hon'ble Mr. S.K. Agarwal, Member (Administrative)

Hon'ble Mr. M.L. Chaudhan, Member (Judicial)

ORDER (ORAL)

The applicant has filed this OA with the prayer to direct the respondents to consider and to give appointment to the applicant on compassionate grounds on any suitable post without any further delay after considering requests made by the applicant?

2. The brief facts of the case are that the father of the applicant was working on the post of Mail Driver. He expired on 25.11.2002 while on duty at the age of 52 years. The applicant who was the eldest son of the deceased made a representation to the respondents on 24.12.2002 (Annexure A/2) seeking for compassionate appointment followed by two reminders dated 27.3.2003 and 23.7.2003. However, all the representations made by the applicant are pending before the respondents and they ~~are not~~ ^{have not been responded} by the respondents?

3. The learned counsel for the applicant requests that the applicant would be satisfied if directions are given to the respondents to dispose of the representation of the applicant within fixed time?

4. We have gone through all the facts and have also considered the arguments made by the learned counsel for the applicant.

5. In ^{the} interest of justice, we direct the respondents to decide the applicant's representation within three months from the date of receipt of a copy of this judgement and consider his case for compassionate appointment for a suitable post on which he ~~could~~ ^{is to be} be eligible.

6. Accordingly, the CA is allowed with no order as to costs.


(M.L. CHAUDHARY)
MEMBER (J)


(S.K. AGARWAL)
MEMBER (A)